

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
VEE ESS JEWELLERS PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	VEE ESS JEWELLERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	01 st March 2005
3.	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Delhi Registered with UP-
4.	Corporate Identity No. of corporate debtor	CIN: U15520DL2008PTC176272
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1227-28 NAIWALAGURUDAWARA ROAD KAROL BAGH NEW DELHI Central Delhi DL 110005 IN (As per ROC) (Note : Corporate Debtor is defunct for many years and RP/ Liquidator yet not found any office / unit of Corporate Debtor)
6.	Date of closure of Insolvency Resolution Process	09.04.2024 (order received on 10.04.2024 from NCLT)
7.	Liquidation commencement date of corporate debtor	09.04.2024 (order received on 10.04.2024 from NCLT)
8.	Name and registration number of the insolvency professional acting as liquidator	Ashok Kumar Gupta Reg. No. IBBI/IPA-003/IP-N00010/2016-2017/10072
9.	Address and e-mail of the liquidator, as registered with the Board	Res.- LD-46, PITAMPURA, DELHI-110034 EMAIL ID: cmaashokgupt@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Office : 304, D. R. CHAMBER, 12/56. D B GUPTA ROAD, KAROL BAGH, NEW DELHI-110005 EMAIL : cirp.vejpl@gmail.com
11.	Last date for submission of claims	10.05.2024

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II, has ordered the commencement of liquidation of the VEE ESS JEWELLERS PRIVATE LIMITED on 09.04.2024, date of passing of order of liquidation under section 33 of the Code. (copy of order received on 10.06.2024).

The stakeholders of VEE ESS JEWELLERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 10.05.2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



(ASHOK KUMAR GUPTA)

Liquidator of M/s VEE ESS JEWELLERS PRIVATE LIMITED

Date : 12.04.2024
Place : Delhi

FINANCIAL EXPRESS

UMMEED HOUSING FINANCE PVT. LTD
CIN: U65922HR2016PTC057994
Corp. Off:- Unit 809-815, 8th Floor, Tower A, Emaar Digital Greens, Golf Course Extn. Road, Sector 61, Gurgaon, Haryana 122002

NOTICE FOR REMOVABLE OF HOUSE HOLD ARTICLE

Notice is hereby given to the public in general and in particular to the borrower(s)/co-borrower(s) and guarantor(s) whose details are given in below mentioned that the below described immovable property mortgaged/charged to the secured creditor the physical possession of which has been taken on 10.04.2024 by the authorised officer of M/S Ummeed Housing Finance Pvt. Limited.

Borrower(s)/Co-borrower(s) & Guarantor(s)	Property Description
(1) Munni Devi W/O Kashi Ram (Borrower) (2) Manoj S/O Kashi Ram (Co-Borrower) (3) Mohan Lal S/O Kashi Ram (Co-Borrower) All Above Residing At- H.No. 98/15, Lal Darwaja, Near Jatwara, Sonapat, Haryana-131001	All That Is Piece And Parcel Of Property Bearing House No.98/15, Mohalla Loharan Purani Mandi, Under Municipal Corporation Sonapat, Haryana, Area Measuring 71.00 Sq. Yds. Bounded As:- East- House of Shrimati Ganeshdevi West- House Door/Gali, North- Gali, South- Plot of Shrimati Ganeshdevi

Loan Details- Lan No. LXSON02917-180001055
Loan Agreement Date: 24-Jan-2018
Loan Amount Rs.515263/-

We further hereby informing you to remove your belongings/Household articles from the above said premises within 15 days from the date of receipt of this notice and well before to inform to us in written communication when you willing to remove your household articles on receipt of such notice in any mode within schedule time, failing which Ummeed Housing Finance shall not be responsible for any loss or damage or stolen whatsoever and same will be disposed of/sold on "As is where is", "As is what is", and "Whatever there is" basis as per provisions of law to the proposed highest successful bidder/s

PLACE: GURUGRAM Authorise Officer, Gaurav Tripathi Mobile- 9800055701
DATE: 13 APR 2024 UMMEED HOUSING FINANCE PVT.LTD.

UMMEED HOUSING FINANCE PVT. LTD
CIN: U65922HR2016PTC057994
Corp. Off:- Unit 809-815, 8th Floor, Tower A, Emaar Digital Greens, Golf Course Extn. Road, Sector 61, Gurgaon, Haryana 122002

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 UNDER RULE 8(5) READ WITH RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULE, 2002.

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) whose details are given in below mentioned table that the below described immovable property mortgaged/charged to the secured creditor the physical possession of which has been taken by the authorised officer of M/S Ummeed Housing Finance Pvt. Limited secured creditor on 10.04.2024, Pursuant to assignment of debt in UHFPL, will be sold on 17.05.2024 "As is where is", "as is what is", and "whatever there is" basis for realization of company's dues.

DESCRIPTION OF THE IMMOVABLE PROPERTY WITH KNOWN ENCUMBRANCE, IF ANY

PROPERTY DESCRIPTION: All That Is Piece And Parcel Of Property Bearing House No.98/15, Mohalla Loharan Purani Mandi, Under Municipal Corporation Sonapat, Haryana. Area Measuring 71.00 Sq. Yds. Bounded As:- East- House Of Shrimati Ganeshdevi, West- House Door/Gali, North- Gali, South- Plot of Shrimati Ganeshdevi

BORROWER'S NAME & ADDRESS	1. DATE & TIME OF AUCTION	2. LAST DATE OF SUBMISSION OF EMD	3. DATE & TIME OF THE PROPERTY INSPECTION	4. RESERVE PRICE END OF THE PROPERTY	5. RESERVE PRICE END OF THE PROPERTY
(1) Munni Devi W/o Kashi Ram (Borrower) (2) Manoj S/O Kashi Ram (Co-Borrower) (3) Mohan Lal S/O Kashi Ram (Co-Borrower) All Above Residing At- H. No. 98/15, Lal Darwaja, Near Jatwara, Sonapat, Haryana-131001 Lan. No. LXSON02917-180001055, Total Amount Dues of Rs.7,23,612/- As On 04.04.2024 + Further Interest And Others Charges From 05.04.2024	1. Auction Date: 17.05.2024 Between 12:00 PM to 1:00 PM With Unlimited Extension Of 5 Minutes	2. Last Date of Submission of EMD With KYC Is 15.05.2024 up to 7:00 PM. (IST)	3. Date of inspection: 13.05.2024 Between 11:00 AM to 4:00 PM (IST)	1. Reserve Price: Rs.10,30,000/-	2. Earnest Money Deposit: Rs.1,03,000/-

Place: Gurugram, Haryana Authorise Officer, Gaurav Tripathi Mobile- 9800055701
Date: 13.04.2024 UMMEED HOUSING FINANCE PVT.LTD.

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PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF VEE ESS JEWELLERS PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	VEE ESS JEWELLERS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	01st March 2005
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi, Registered with UP.
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN: U15520DL2008PTC176272
5. Address of the registered office & principal office (if any) of Corporate Debtor	Registered Office: 1227-28 Nahwala Gurudwara Road Karol Bagh New Delhi Central Delhi DL 110005 IN (As per ROC) (Note : Corporate Debtor is defunct for many years and RPI/Liquidator yet not found any office / unit of Corporate Debtor)
6. Date of closure of Insolvency Resolution Process	09.04.2024 (order received on 10.04.2024 from NCLT)
7. Liquidation commencement date of Corporate Debtor	09.04.2024 (order received on 10.04.2024 from NCLT)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	Ashok Kumar Gupta Regn. No: IBI/IPA-003/IP-N00010/2016-2017/10072
9. Address and Email of the liquidator as registered with the Board	Res.: LD-46, PITAMPURA, DELHI-110034 Email : cmaashokgupta@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	Office : 304, D. R. Chamber, 12/58, D B Gupta Road, Karol Bagh, New Delhi-110005 E-mail: crip.vejpl@gmail.com
11. Last date for submission of Claims	10.05.2024

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II, has ordered the commencement of liquidation of the VEE ESS JEWELLERS PRIVATE LIMITED on 09.04.2024, date of passing of order of liquidation under section 33 of the Code. (copy of order received on 10.06.2024).

The stakeholders of VEE ESS JEWELLERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 10.05.2024, to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Date : 12.04.2024 Liquidator, VEE ESS JEWELLERS PRIVATE LIMITED
Place : Delhi Registration No.: IBI/IPA-003/IP-N00010/2016-2017/10072

AU SMALL FINANCE BANK
(A SCHEDULED COMMERCIAL BANK)
Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001 (CIN:L36911RJ1996PLC011381)

APPENDIX IV [SEE RULE 8(I)] POSSESSION NOTICE

Whereas, The undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002)] and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 Issued demand notice on the date as mentioned below calling upon the borrowers to repay the amount mentioned in the said notice within 60 days from the date of receipt of the said notice as per the details given in below table:

Name of Borrower/Co-Borrower/Mortgagor/Guarantor / Loan A/c No.	13(2) Notice Date & Amount	Description of Mortgaged Property	Date of Possession Taken
(A/c No.) L9001060131680000 Amit Kumar (Borrower), Smt. Krishna Devi (Co-Borrower)	17-Nov-23 Rs. 1054712/- Rs. Ten Lac Fifty-Four Thousand Seven Hundred Twelve Only as on 15-Nov-23	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At Doc No 3652, Ward-No 10, Village Jatoli-Hellimand, Shiv Mandir Pataudi, Gurgaon, Haryana-122504 Admeasuring 350.Square Yard	08-Apr-24
(A/c No.) L9001060122254273 & L9001060825927918 Bijendra Singh (Borrower), Smt. Shashi (Co-Borrower)	16-Nov-23 Rs. 1146461/- Rs. Eleven Lac Forty-Six Thousand Four Hundred Sixty-One Only as on 15-Nov-23 & 17-Nov-23 Rs. 625407/- Rs. Six Lac Twenty-Five Thousand Four Hundred Seven Only as on 15-Nov-23	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At Kharsa No 2972, Plot No 7 And 8, Block E, Fancy Enclave Mansarovar Park, Village Shashpur Bamheta Pargana Dasna, Ghaziabad, Uttar Pradesh-201001 Admeasuring 183.Square Yard	09-Apr-24
(A/c No.) L9001060129844817 Ramesh Giri (Borrower), Smt. Sabo Devi (Co-Borrower), Smt. Girji (Co-Borrower)	12-Jan-24 Rs. 611488/- Rs. Six Lac Eleven Thousand Four Hundred Eighty-Eight Only as on 10-Jan-24	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At-Khata No. 174, Gata No. 329, Near Shiv Mandir, Village- Bharna Sikandarabad, Distt- Bulandshahar, Uttar Pradesh Admeasuring 370.33 Sq. Yds.	09-Apr-24
(A/c No.) L9001060131467078 Arun Kumar (Borrower), Bramhavati Pramod Nagar (Co-Borrower)	12-Jan-24 Rs. 1560051/- Rs. Fifteen Lac Sixty Thousand Fifty-One Only as on 10-Jan-24	All that part and parcel of residential/commercial property Land/ Building/ Structure and fixtures Property Situated At- Out Of Kharsa No. 940, Village Of Achheja Pargana, Tehsil- Dadri, Distt- Gautam Budh Nagar, Uttar Pradesh Admeasuring 573.33 Sq. Yds.	09-Apr-24

The borrower having failed to repay the amount, therefore notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein above mentioned table in exercise of powers conferred on him/her under section 13(4) of the said (Act-2002) read with Rule 8 of the said rule on the date mentioned in the above table. "The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets." The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the provisions of the said Act and the Rules thereunder.

